

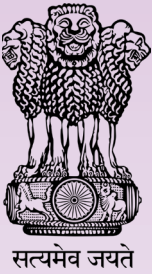
**SABKA VISHWAS**  
(Legacy Dispute Resolution)  
**SCHEME, 2019**  
For Service Tax and Central Excise  
*Make a New Beginning!*

# SABKA VISHWAS

**(LEGACY DISPUTE RESOLUTION)  
SCHEME, 2019**



Directorate General of Taxpayer Services  
**CENTRAL BOARD OF INDIRECT TAXES & CUSTOMS**



# Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019



**SABKA VISHWAS**  
(Legacy Dispute Resolution)  
**SCHEME, 2019**  
For Service Tax and Central Excise  
*Make a New Beginning!*

## Objectives

- One time measure for liquidation of past disputes of Central Excise and Service Tax
- To provide an opportunity of voluntary disclosure to non-compliant taxpayers.

## Cases covered under the Scheme

- A show cause notice or appeals arising out of a show cause notice pending as on the 30<sup>th</sup> day of June, 2019
- An amount in arrears
- An enquiry, investigation or audit where the amount is quantified on or before the 30<sup>th</sup> day of June, 2019
- A voluntary disclosure.

## Exclusions from the Scheme

- Cases in respect of excisable goods set forth in the Fourth Schedule to the Central Excise Act, 1944 (this includes tobacco and specified petroleum products)
- Cases for which the taxpayer has been convicted under the Central Excise Act, 1944 or the Finance Act, 1994
- Cases involving erroneous refunds
- Cases pending before the Settlement Commission.

## Benefits under the Scheme

- Total waiver of interest, penalty and fine
- Immunity from prosecution
- Cases pending in adjudication or appeal, a relief of 70% from the duty demand if it is ₹ 50 Lakh or less and 50% if it is more than ₹ 50 Lakh

- The same relief for cases under investigation and audit where the duty involved is quantified on or before 30<sup>th</sup> June, 2019
- In case of an amount in arrears, the relief offered is 60% of the confirmed duty amount if the same is ₹ 50 Lakh or less and it is 40% in other cases
- In cases of voluntary disclosure, the declarant will have to pay full amount of disclosed duty.

## Other features of the Scheme

- Facility for adjustment of any deposits of duty already made
- Settlement dues to be paid in cash electronically only and cannot be availed as input tax credit later
- A full and final closure of the proceedings in question. The only exception is that in case of voluntary disclosure of liability, there is provision to reopen a false declaration within a period of one year
- Proceedings under the Scheme shall not treated as a precedent for past and future liabilities
- Final decision to be communicated within 60 days of application
- No final decision without an opportunity for personal hearing in case of any disagreement
- Proceedings under the Scheme will be fully automated.



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